

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2058

ANSWERED ON:10.12.2015

Implementation of Supreme Court Judgement to Scrap Quota in Higher Education

Dhruvanarayana Shri Rangaswamy;Jadhav Shri Sanjay Haribhau;Nagar Shri Rodmal;Paraste Shri Dalpat Singh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is aware of the recent judgement of the Supreme Court holding that national interest requires doing away with all forms of reservation in Institutions of higher education in the country;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to bring any legislation to implement the aforesaid judgement; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI D.V. SADANANDA GOWDA)

- (a) to (d): The information is being collected and the same will be laid on the Table of the House.